



The Global University Arunachal Pradesh Act, 2015

Act 9 of 2017

Keyword(s):

AIU, DCI, DEC, Distance Education System, Endowment Fund, Development Fund, INC, MCI, NCTE, ICAR, Internship

Amendment appended: 12 of 2022

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The Arunachal Pradesh Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 362, Vol. XXIV, Naharlagun, Monday, September 18, 2017, Bhadra 27, 1939 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
ARUNACHAL PRADESH CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 18th September, 2017

No. Law/Legn-22/2014.— The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Fourth Session of the Sixth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 3rd September, 2017)

THE GLOBAL UNIVERSITY ARUNACHAL PRADESH ACT, 2015

(ACT NO. 9 OF 2017)

An

Act

to provide for establishment and incorporation of The Global University, Hollongi, Papum Pare District in the State of Arunachal Pradesh and matters connected therewith and incidental thereto.

Whereas, with a view to keep pace with the rapid development in all spheres of knowledge in the world and the country it is essential to create world level modern research and study facilities in the State to provide state of the art educational facilities to the youth at their door steps so that they can make out of them human resources compatible to liberalized economic and social order of the world;

And whereas, rapid advancement in knowledge and changing requirements of human resources makes it essential that a resourceful and quick and responsive system of educational research and development be created which can work with entrepreneurial zeal under an essential regulatory set-up and such a system can be created by allowing the private institutions engaged in higher education having sufficient resources and experience to establish universities and by incorporating such universities with such regulatory provisions as ensure efficient working of such institutions;

And whereas, the **THE SWASTIK EDUCATIONAL TRUST, New Delhi**, a Non-Profit organization registered under Indian Trust Act having its registered office at New Delhi is engaged in the field of education for which are imparting education in the various disciplines;

And whereas, if the said **The Swastik Educational Trust** is allowed to run the University, it would contribute a long in the academic development of the people of the State;

And whereas, it is necessary to pass Bill by State Legislature for establishment of the aforesaid university and the matters connected therewith and incidental thereto ;

Now, therefore, be it enacted by the Arunachal Pradesh State Legislature in the Sixty-Sixth Year of the Republic of India, as follows :

CHAPTER - 1

Preliminary

1. Short title and commencement :

- (1) This Act may be called "The Global University", Arunachal Pradesh Act, 2015.
- (2) It shall come in to force on such date as the State Government may by notification in the Official Gazette, appoints.

2. Definitions :

In this Act, unless the context otherwise requires :

- (1) "Academic Council" means the Academic Council of the University ;
- (2) "Act" means The Global University, Arunachal Pradesh Act, 2015 ;
- (3) "Affiliated College" means a college or an institution which is affiliated to the University;
- (4) "AIU" means Association of Indian Universities;
- (5) "Annual Report" means the Annual report of the university as referred to in section 45 of the Act;
- (6) "Board of Governors" means the Board of Governors of the university constituted under section 23 of the Act;
- (7) "Board of Management" means the Board of Management of the university as constituted under section 24 of the Act;
- (8) "Chancellor" means the Chancellor of the university appointed under section 15 of the Act;
- (9) "Constituent College" means a college or an institution maintained by the university;
- (10) "DCI" means Dental Council of India;
- (11) "DEC" means Distance Education Council;
- (12) "Development Fund" means the development fund of the University established under section 47 of the Act;
- (13) "Distance Education System" means the system of imparting education through any means of information technology and communication such as multimedia, broadcasting, telecasting, online over internet, other interactive methods, e-mail, internet, computer, interactive talk back e-learning, correspondence course, seminar, contact Programmes or a combination of any two or more of such means;
- (14) "Endowment fund" means the endowment fund of the University established under section 43 of the Act;
- (15) "Employee" means employee appointed by the University; and includes teachers and other staff of the University or of a constituent college;
- (16) "Faculty" means the faculty of the university;
- (17) "Finance Officer" means the Finance Officer of the university appointed under section 19 of the Act;
- (18) "General fund" means general fund of the University established under section 44 of the Act ;
- (19) "INC" means the Indian Nursing Council;
- (20) "Internship" means on-job training, apprenticeship, or a professional training of students with academic studies;
- (21) "Internship Campus" means a center established, maintained or recognized by the University for the purpose of Internship & Training or for rendering any other assistance including conducting contact classes and administering examinations required by the Students;
- (22) "MCI" means the Medical Council of India;
- (23) "NCTE" means the National Council for Teacher Education;
- (24) "ICAR" means the Indian Council of Council Agriculture Research, a society registered under the Societies Registration Act, 1860 (Central Act No. 21 of 1956);
- (25) "Official Gazette" means the Gazette of Arunachal Pradesh;
- (26) "Off-Campus" means a Campus of a University established by it outside the main campus (within or outside the state) operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (27) "Off-Shore Campus" means a Campus of a University established by it outside the country, operated and maintained as its constituent unit, having the university's complement of facilities, faculty and staff;
- (28) "PCI" means Pharmacy Council of India;
- (29) "Prescribed" means prescribed by the statutes and the rules made under this Act;
- (30) "Principal" in the relation to a constituent college, means the Head of the constituent college and includes where there is no Principal, the Vice- Principal or any other person for the time being as appointed to act as Principal;
- (31) "Regional Centre" means a center established or maintained by the university for the purpose of coordinating and supervising the work of Study Centers in any region and for performing such other functions as may be conferred on such center by the Board of Management;
- (32) "Registrar" means the Registrar of the University appointed under 18 of the Act;
- (33) "Rules & Regulations" means the Rule & Regulations of the university;

- (34) "Sponsor" means **The Swastik Educational Trust**, New Delhi;
- (35) "Sponsoring Body" means and include all such institutions and agencies that are going to promote, help & support (incorporated, un-incorporated or individuals) under a formal legal arrangement to the upcoming or existing university in any matter (*i.e.* financing, managing or extending help in any other way) to promote cause and objectives of an upcoming or existing university;
- (36) "State" means the State of Arunachal Pradesh;
- (37) "State Government" means the State Government of Arunachal Pradesh ;
- (38) "Statutes" means the Statutes of the University;
- (39) "Study Centre" means a center established, maintained or recognized by the University for the purpose of advising, counseling or for rendering any other assistance including training, conducting contact classes and administering examinations required by the Students;
- (40) "Teachers" means a professor, Associate Professor, Assistance Professor/Lecturer or such other person as may be appointed for imparting instruction or conducting research in the University or in a constituent college or institution and includes the Principal of a constituent college or institution, in conformity with the norms prescribed by the University Grants Commission;
- (41) "UGC" means the University Grants Commission established under the University Grants Commission Act, 1956;
- (42) "University" means the Global University, established under this Act, within the meaning of University Grants Commission Act, 1956;
- (43) "Vice-Chancellor" means the Vice-Chancellor of the University appointed under section 16 of the Act;
- (44) "Visitor" means the Visitor of the University referred to in section 21 of the Act.

CHAPTER - 2

The University and its Objectives

3. Proposal for the Establishment of the University :

- (1) The Sponsor shall have the right to establish the University in accordance with the provision of this Act;
- (2) The application containing the proposal to establish the University shall be made to the State Government by the Sponsor;
- (3) The proposal contains the following particulars, namely;
 - (a) The objects of the University along with the detail of the Sponsor;
 - (b) The extent and status of the University and the availability of land;
 - (c) The nature and type of programmes of study and research to be undertaken in the University during a period of the next five years;
 - (d) The nature of faculties, courses of study and research proposed to be started;
 - (e) The campus development such as building, equipment and structural amenities;
 - (f) The phased outlays of capital expenditure for a period of the next five years;
 - (g) The item-wise recurring expenditure, sources of finance and estimated expenditure for each student;
 - (h) The scheme for mobilizing resources and the cost of capital thereto and the manner of repayments to each source;
 - (i) The scheme of generation of funds internally through the recovery of fee from students, revenues anticipated from consultancy and other activities relating to the objects of the University and other anticipated incomes;
 - (j) The detail of expenditure on unit cost, the extent of concessions or rebates in fee, free ship and scholarship for students belonging to economically weaker sections and the fee structure indicating varying rate of fee, if any, that would be levied on non- resident Indians and students of other nationalities;
 - (k) The history & credentials of the sponsor including years of experience and expertise in the concerned discipline at the command of the sponsor as well as the financial resources;
 - (l) The years of experiences and expertise in the concerned discipline at the command of the Sponsor as well as the financial resources;
 - (m) The system for selection of students to the course of study at the University;
 - (n) Status of fulfillment of such other conditions as may be required by the State Government to be fulfilled before the establishment of the University;
 - (o) Change in Member of the Sponsoring Body shall be made with prior approval of the Visitor.

4. Establishment of University :

- (1) Where the State Government, after such inquiry as it may deem necessary, is satisfied that the Sponsor has fulfilled the conditions specified in sub-section (2) of section 3; it may initiate proceedings of notification of University;
- (2) The State Government may by notification in the Official Gazette accord sanction for establishment of the University and direct Sponsor to establish the complete endowment fund within six months of notification;
- (3) The headquarters of University shall be in **Holongi**, Arunachal Pradesh and it will operate ordinarily within the boundary of the State concerned. It may have campuses or Regional Centers, Study Centers anywhere in India and abroad with approval of the Board of Governors; after five years of its coming into existence as per guideline of the UGC Act, 1956; and as per section 8(1) of Act;
- (4) The Chancellor, the Vice-Chancellor, member of the Board of Governors, members of the Board of Management and the Academic Council for the time being holding office as such in the University so established, shall constitute a body corporate and can sue and be sued in the name of the University;
- (5) The university will have a minimum of 50 acres of land;
- (6) On the establishment of the University under sub-section (2), the land and other movable and immovable properties acquired, created, arranged or built by the University for the purpose of the University in the State of Arunachal Pradesh shall vest in the University with the consent of land owner;
- (7) The land, building and other properties acquired for the University shall not be used for any purpose, other than that for which the same is acquired;

5. Condition for the establishment of the university :

The university shall comply with the direction and guidelines issued by the State Government of Arunachal Pradesh in this regard for the time being enforce; it shall start academic activities after creation of minimum infrastructure facilities, required.

6. Starting of the University :

The university shall come into existence on the date of appointment day in term of sub-section (2) of Section 1 and subject to such terms and conditions as may be stipulated by the state government by notification published in the official Gazette under this section.

7. University not to be entitled to financial assistance :

The University shall be self-financing and shall not make a demand to any grant-in-aid or any other financial assistance from the State Government.

8. Constituent Colleges and Affiliated Colleges :

The University shall not have constituent colleges, affiliating colleges, off-shore-campus, study center, etc beyond the territorial jurisdiction of the state; shall maintained as per the provisions of UGC (Establishment of and maintenance of standards in Private University) Regulations, 2003; conditions issued by the concerned Statutory Bodies, UGC and State Govt. from time to time.

9. Objects of the University :

The objectives for which the university is established are as follows :

- (i) to provide for instruction in the disciplines specified but not limited in Schedule and to make provisions for research and for the advancement and dissemination of knowledge;
- (ii) to grant, subject to such conditions as the University may determine, diplomas or certificate, and confer degrees or other academic distinctions on the basis of examinations, evaluation to any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause ;
- (iii) to organize and to undertake extra-mural studies and extension service;
- (iv) to confer honorary degrees or other distinctions in the manner prescribed;
- (v) to provide instruction, including correspondence and such other courses, as it may determine;
- (vi) to institute Professorships, Readerships, Lectureships and other teaching or academic posts required by the University and to make appointment thereto;
- (vii) to create administrative, academically and other posts and to make appointments thereto;
- (viii) to appoint persons working in any other university or organization having specific knowledge permanently or for a specified period;
- (ix) to co-operate, collaborate or associate with any other university or authority or institution in such manner and for such purpose as the University may determine;

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- (x) to establish study centers and maintain schools, institutions and such centers, specialized laboratories or other units for research and instructions as are in the opinion of the University, necessary for the furtherance of its object;
 - (xi) to institute and award fellowships, scholarships, studentships, medals and prizes;
 - (xii) to establish and maintain hostels for students of the University;
 - (xiii) to make provisions for research and consultancy, and for that purpose to enter into such arrangements with other institutions or bodies as the University may deem necessary;
 - (xiv) to determine standards for admission into the University, which may include examination, evaluation or any other method of testing;
 - (xv) to demand and receive payment of fees and other charges;
 - (xvi) to supervise the residences of the students of the University and to make arrangements for the promotion of their health and general welfare;
 - (xvii) to make special arrangements in respect of women students as the University may consider desirable;
 - (xviii) to regulate and enforce discipline among the employees and students of the University and take such disciplinary measures in this regard as may be deemed necessary by the University ;
 - (xix) to make arrangements for promoting the health and general welfare of the employees of the University;
 - (xx) to receive donations and acquire, hold, manage and dispose of any movable or immovable property;
 - (xxi) to borrow money with the approval of the Sponsoring Body for the purposes of the University;
 - (xxii) to mortgage or hypothecate the property of the University with the approval of Board of Governors ;
 - (xxiii) to establish examination centers; Counseling centers; information centers;
 - (xxiv) to set up off campus centre or information centers within the state of Arunachal Pradesh and/or any part of India and Abroad; and as per Section 8(1);
 - (xxv) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University;
 - (xxvi) to establish a campus at **Holongi** in the State of Arunachal Pradesh and to have affiliated institutions, colleges, and approved study centers, Academic Centers, off Campus program Centers/Institutions and to establish Regional Campus(s) at different places in India and other countries; and as per Section 8(1);
 - (xxvii) to create higher levels of intellectual abilities;
 - (xxviii) to establish state of the art facilities for education, training and research;
 - (xxix) to offer programs through multi module form of education;
 - (xxx) to institute degrees, diplomas, certificate and other academic distinctions on the basis of examination, or any other mode of evaluation ad assessment as laid down by the academic council;
 - (xxxi) to ensure that the standard of the degrees, diplomas, certificates and other academic distinctions of high standard;
 - (xxxii) to offer continuing distance education both formal and / or informal.
 - (xxxiii) to confer honorary degrees and other academic distinctions in the manner laid down in the statutes;
 - (xxxiv) to encourage and promote research activities and set up independent research institutions for pure and applied research, and institute awards and fellowship at institutions other than the University for undertaking research;
 - (xxxv) to affiliate or collaborate with any other college or university, research institution, industry association, professional association or any other organization, in India or overseas, or conceptualize, design and develop specific educational and research programs, training programs and exchange programs for students, faculty members and other;

- (xxxvi) to recognize the various courses and programs offered by the individuals, institutions, and organizations in various streams of education offered in the multimode methodology of teaching;
- (xxxvii) to undertake surveys, studies and consultancy for any organization in India or overseas;
- (xxxviii) to undertake programs of the training and development of faculty members of the University and other institutions in India or overseas;
- (xxxix) to undertake collaborative research with any organization in India or overseas, and undertake commercialization of technologies;
- (xxxx) to develop, register and license all forms of intellectual property rights, including, interalia, trademarks, copyrights, know-how and patents etc;
- (xxxxi) to conceptualize, design, develop and commercialize various products, equipment and machinery as part of the research and development activity;
- (xxxixii) to provide "Education For All" which includes Formal modes of instruction keeping in view the literacy and the educational needs of deprived sections of the society by establishing informal educational centers in and outside the state of Arunachal Pradesh, to achieve cent percent literacy and education;
- (xxxixiii) to bring higher education within the reach of Majority of the youth aspiring higher qualification and/or research by a network of formal institutions such as regional campuses, off-campus programme centers and academic centers throughout the country in accomplishment of the prime objective "Desired Education For All"; and as per Section 8(1) of Act;
- (xxxixiv) to encourage sports, cultural, extracurricular and co-curricular activities for students and staff;
- (xxxixv) to do things necessary or expedient to promote the above objectives;
- (xxxixvi) to pursue any other objective as may be approved by the Board.;

10. Powers of the University :

- (1) The University shall have the following powers, namely :-
 - (a) To establish, maintain and rules determined by the University from time to time in the manner laid down by the Statutes;
 - (b) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University;
 - (c) To confer degrees, diplomas, charters, certificates or other academic distinctions etc. in accordance with the Statutes, UGC, Statutory Bodies, etc;
 - (d) To institute and award fellowship, scholarship and prizes etc. in accordance with the Statutes;
 - (e) To launch any academic and research programmes & courses, discipline of education which deemed suitable for meeting the object clause 7 of the University;
 - (f) To determine, demand and receive fees, bills, invoices and collect charges to fulfill the objects of University, as the case may be;
 - (g) To make provision for extracurricular activities and trainings for students and employees;
 - (h) To appoint the faculties, teachers, officers and employees of the University or a Constituent college, Affiliated college located within the territorial jurisdiction;
 - (i) To receive donations and gifts of any kind to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable and immovable property, including trust and endowment properties for the purpose of University or a Constituent College with consent of land owner;
 - (j) To establish and maintain halls and to recognize places of residence for students, officers, teachers and employees of the University or a constituent for students of the University or a constituent college or any other at the main campus and other campuses within the territorial jurisdiction;
 - (k) To supervise and control the residence, and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees, include their Code of Conduct;
 - (l) To create, academic, administrative and support staff and other necessary posts;
 - (m) To co-operate and collaborate with other Universities and institutions in such a manner and for such purposes as the University may determine form time to time;

- (n) To offer regular, distance learning, continuing education, industry integrated, collaborative industry based education programmes and the manner in which such Programmes are offered by the University;
- (o) To organize and conduct refresher courses, orientation courses, workshops, seminars and other Programmes for students, industry executives, teachers, developers of courseware, evaluators and other academic staff;
- (p) To determine standards of admission to the University & Constituent Colleges, with the approval of Academic Council;
- (q) To make special provisions for students belonging to the State of Arunachal Pradesh for admission in course of the University or in a constituent college, affiliated college, regional centre, campus or study centre;
- (r) To come all such other acts or thing whether incidental to the powers aforesaid or not, as may be necessary to further the objects of the University;
- (s) To prescribe such courses of Bachelor, Masters, Doctorate and Research Degrees and such other Degrees, Diplomas, Charters, Certificates;
- (t) To provide for the preparation of instructional materials including films, cassettes, tapes, video cassettes, CD, VCD and other software;
- (u) To recognize examinations or period of study (whether in full or part) of other Universities, institutions or other places of learning as equivalent to examinations or period of study in the University and to withdraw such recognition at any time;
- (v) To create industry academia partnership by inviting Industry in the University Campus and other University centres for mutual benefit;
- (w) To raise, collect, subscribe and borrow with the approval of the Board of Management whether on the security or the property of the University, money for the purpose of the University;
- (x) To enter in to, carry out, vary or cancel contracts ;
- (y) To create, amend and cancel the rules and regulations to fulfill the objects of the University ;
- (z) To do all such acts or things whether incidental to the powers aforesaid or not, as may be necessary to further the object of the University ;
- (aa) To carry out all such other activities as may be necessary or feasible in furtherance of the object of the University ;
- (bb) To do all things necessary or expedient to exercise the above powers;

11. University for all classes, castes creed, religion, region, languages and gender and provisions for the students of Arunachal Pradesh :

The University shall be open to all irrespective of class, caste, creed, religion, region, language or gender ;

Provide that nothing in this section shall be deemed to prevent the University from making special provisions for admissions to students of the State and socially and economically weaker section of the society, especially for the state of Arunachal Pradesh.

12. National and International Accreditation :

- (1) The University will seek accreditation from respective national and international accreditation bodies ;
- (2) The University shall obtain prior permission/approval from National Accreditation bodies like NCTE, BCI, AICTE, ICAR, etc before commencing any course required permission or recognition from concerned bodies, if required by any law for the time being in force, shall be obtained ;
- (3) As regards other Programmes on technical education the relevant laws, rules, regulations etc. in the matter of obtaining approval/ recognition or maintain standards shall apply to the University ;

13. Places of Campuses :

- (1) The Campus of University shall be at any place in Hologgi, Papum Pare District and ordinarily within the state of Arunachal Pradesh and it may have Campuses, Regional Centres, Study Centres anywhere in India & Abroad; and in accordance with the UGC (Establishment of and maintenance of standards in Private University) Regulations, 2003; conditions issued by the concerned Statutory Bodies, UGC and State Govt. from time to time; after five years of its coming into existence as per guideline of the UGC Act 1956.
- (2) The Chancellor, the Vice-Chancellor, members of the board of Governors, Members of the Board of Management and the academic council for the time being holding offices as such in the university so established, shall constitute a body corporate and can sue and be sued in the name of University;
- (3) The Board of Governors will decide the usage of land, building and other properties acquired by the university, which is for the benefits of university.

CHAPTER - 3**Officers of the University****14. Officers of the University :**

The following shall be the officers of the University namely :-

- (a) The Chancellor
- (b) Pro Chancellor
- (c) The Vice-Chancellor
- (d) Pro Vice-Chancellor
- (e) The Registrar
- (f) The Finance Officer, and
- (g) Such other officers as may be declared by the statutes to be officers of the University.

15. The Chancellor :

- (1) A person of eminence shall be appointed by Sponsoring Body as Chancellor of the University with the prior approval of the Visitor;
- (2) The Chancellor so appointed shall hold the office for a period of five years;
- (3) The Chancellor shall be the head of the University;
- (4) The Chancellor shall preside at the meeting of the Board of Governors and shall, when the Visitor is not present, preside at the convocation of the University for Conferring Degrees, Diplomas, Charters, Designations or Certificates;
- (5) The Chancellor shall have the following powers, namely:-
 - (a) To call for any information or record;
 - (b) To appoint the Vice-Chancellor;
 - (c) To remove the Vice-Chancellor;
 - (d) Such other powers may be conferred on him by this Act or the Statutes made there under;

16. The Vice-Chancellor :

- (1) The Vice-Chancellor shall be appointed on such terms and conditions as may be prescribed by the Statutes for a term of three years by the Chancellor;
- (2) The Vice-Chancellor shall be appointed by the Sponsoring Body from a panel of three persons recommended by the Board of Governors and shall hold office for a term of three years;
- (3) The Vice-Chancellor shall be the Principal executive and academic officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to decision of the authorities of the University;
- (4) If in the opinion of the Vice-Chancellor it is necessary to take immediate action on any matter for which powers are conferred on any other authority by or under this Act, he may take such action as he deems necessary and shall at the earliest opportunity thereafter report his action to such officers/ authority as would have in the ordinary course dealt with the matter;

Provided that if in the opinion of the concerned authority such action should not have been taken by the Vice-Chancellor, then such case shall be referred to Chancellor, whose decision thereon shall be final;

Provided further that where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within three months from the date on which such action is communicated to him/ her, an appeal to the Board of Governors and the Board of Governors may confirm or modify or reverse the action taken by the Vice-Chancellor;

- (5) If in the opinion of the Vice-Chancellor any decision of any authority of the University is outside the powers conferred by this Act, Statutes or is likely to be prejudicial to the interest of the University he shall request the concerned authority to revise its decision within seven days from the date of decision and in case the authority refuse to revise such decision wholly or partly or fails to take any decision within seven days, then such matter shall be referred to the Chancellor and his decision thereon shall be final;
- (6) The Vice-Chancellor shall exercise such other powers and perform such duties as may be laid down by the Acts and Statutes or the rule;
- (7) The Vice-Chancellor shall preside at the convocation of University in the absence of both, the Visitor and the Chancellor, for conferring Degrees, Diplomas, Charters, Designation or Certificates;

- (8) The Chancellor is empowered to remove the Vice-Chancellor after due enquiry with the approval of Visitor. It will be open to the Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges as may deem fit and proper.

17. Deans of Faculties :

Deans of faculties shall be appointed by the Vice-Chancellor in such a manner and shall exercise such powers and perform such duties as may be prescribed by Statutes;

18. The Registrar :

- (1) The appointment of the registrar shall be made in such manner as may be prescribed by the Statutes ;
- (2) All contracts shall be signed and all documents and records shall be authenticated by the Registrar on behalf of the University;
- (3) The Registrar shall exercise such other powers and perform other duties as may be prescribed or may be required from time to time, by the Board of Governors;
- (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority all such information and documents as may be necessary for transaction of their business;
- (5) The Registrar shall exercise such powers and perform such duties as may be prescribed by the Statutes;
- (6) The Vice-Chancellor is empowered to remove the Registrar after due enquiry. It will be open to the Vice-Chancellor to suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges as he may deem fit.

19. The Finance Officer :

- (1) The appointment of the Finance Officer shall be made in such manner as may be prescribed by the Statutes;
- (2) The Finance Officer shall exercise such other powers and perform such other duties as may be prescribed by the University or may be required from time to time by the Board of Governors;
- (3) The Vice-Chancellor is empowered to remove the Finance Officer after due enquiry. It will be open to the Vice-Chancellor to suspend the Finance Officer during enquiry depending upon the seriousness of the charges as he may deem fit.

20. Other Officers :

The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such as may be prescribed by the Statutes, Rules and Regulations. However, Direct and indirect employment opportunities will be generated in the state with the establishment of the university. For example, the presence of well-developed center such a large number of people would lead to creation of Administrative jobs, courier, travel and residential services, in and around the campus;

We propose employment generation in the following manner too –

- | | |
|-------------------------|-----------------------------------|
| (A) IV grade employees | 50 % reservation for local people |
| (B) III grade employees | 40% reservation for local people |
| (C) II grade employees | 20% reservation for local people |
| (D) Faculty Staff | Open at international level |

CHAPTER - 4

Authorities of the University

21. The Visitor : University :

- (1) The His Excellency Governor of Arunachal Pradesh will be the Visitor of the University.
- (2) The Visitor shall, when present, preside at the convocation of the University for conferring Degrees, Diplomas, Charters and Certificates.
- (3) The visitor shall have the following powers, namely:-
 - (a) To call for any paper or information relating to the affairs of the University;
 - (b) On the basis of the information received by the Visitor, if he is satisfied that any order, proceeding or decision taken by any authority of the University is not in conformity with the Act, Regulations, or Rules, he may issue such directions as he may deemed fit in the interest of the University and which will be binding to all concerned;
- (4) The Chancellor shall be removed by the Visitor on charges of grave misbehavior, misappropriation of University Fund, moral turpitude, etc.

- (5) The Visitor shall approve the appointment of Chancellor from panel of three nominees.
- (6) The Visitor shall approve the Statute, rules, and ordinances as and when there is a change.
- (7) The Chancellor approved by the sponsoring Body will be approved by the Visitor for a year. Thereafter, the selection of the Chancellor will be from the panel of three proposed name.

22. Authorities of the University :

- (1) The following shall be the authorities of the University namely:-
 - (a) The Board of Governors;
 - (b) The Board of Management;
 - (c) The Academic Council;
 - (d) The Finance Committee; and
 - (e) Such other authorities as may be declared by the Statutes to be the authorities of the University.

23. The Board of Governors and its powers :

- (1) The Board of Governors shall consist of the following Members : -
 - (a) The Chancellor ;
 - (b) The Vice-Chancellor ;
 - (c) Three persons nominated by the Sponsor;
 - (d) Development Commissioner of Finance (DCF), GoAP or His Nominee shall be the Member of BoGs;
 - (e) One educationist of repute to be nominated by the State Government;
 - (f) One educationist of repute to be nominated by the Sponsor;
- (2) The Chancellor shall be the Chairman of the Board of Governors.
- (3) In the absence of Chancellor the Vice-Chancellor shall be the Chairman of the Board of Governors;
- (4) The Registrar shall be an ex- officio Secretary of the Board of Governors;
- (5) In the absence of Registrar, one existing member nominated by the Board of Governor, will work temporarily as Secretary of the Board of Governors;
- (6) The Board of Governors shall be the supreme authority and principal governing body of the University and shall have the following powers, namely:-
 - (a) To appoint the statutory Auditors of the University;
 - (b) To lay down policies to be pursued by the University;
 - (c) To review decisions of the other authorities of the University if they are not in conformity with the provision of this Act, or the Statutes or the rules;
 - (d) To approve the budget and annual report of the University;
 - (e) To make new or additional Statutes and rules or amend or repeal the earlier Statutes and rules;
 - (f) To make decision about voluntary windings up of the University;
 - (g) To approve proposals for submission to the State Government;
 - (h) To approve additional power and modify the existing power of Board of Management, Academic Council, Finance Committee, Other Authorities and Other Committees;
 - (i) To take such decision and steps as are found desirable for effectively carrying out the objects of the University.
- (7) The Board of Governors, shall, meet at least twice in a calendar year at such time and place as the Chancellor thinks fit.

24. The Board of Management :

- (1) The Board of Management shall consist of the following namely :
 - (a) The Vice-Chancellor;
 - (b) The Registrar;
 - (c) Four persons nominated by the Sponsor;
 - (d) Two Deans of the faculties as nominated by the Chancellor;
 - (e) One State Government representation either Secretary Education or Director Higher & Technical Education;
 - (f) One Management Representative nominated by Sponsor;
 - (g) One Women nominated by the Chancellor.

- (2) The Vice-Chancellor shall be the Chairperson of the Board of Management and the Registrar shall be the Secretary of the Board of Management;

Provided in the absence of Vice-Chancellor, the management representative nominated by the sponsor will work temporarily as the Chairman of Board of the Management;

Provided further in absence of Registrar, one existing member nominated by Board of Management, will work temporarily as the Secretary of the Board of Management;

- (3) The Board of Management shall have following power namely:
- (a) To establish maintain and recognize regional centres, campuses, study centres, off-campus, off-shore campuses;
 - (b) To launch any academic research programme and courses, discipline of education which deemed suitable for meeting the object of University;
 - (c) To create and amend rules and regulations of the University to fulfill the objects of the University;
 - (d) To determine, demand and receive fees, bills, invoices and collect charges;
 - (e) To make provisions of extra-curricular activities for students and employees;
 - (f) The Operation of endowment fund, general fund and development fund;
 - (g) To appoint faculties, teachers, officers and employees of the University or a constituent college, regional centre, study centre or a campus, establish, maintain, recognize such regional centre, study centre and campuses, off-campus, off-shore campuses located in India and Abroad; and as per Section 8(1);
 - (h) To receive donation and gifts of any kind and to acquire, hold, manage, maintain, lease, mortgage and dispose of any movable or immovable property, including trust and endowment properties for the purpose of University or a constituent college, or a Regional Centre, or a study Centre with the consent of land owner;
 - (i) To create academic, administrative, and support staff and any other post;
 - (j) To Co-operate and collaborate with other Universities, Institutions in such a manner and for such purpose as university may determine from time to time;
 - (k) To offer regular, industry integrated, distance education and continuing education programmes;
 - (l) To organize and conduct refresher courses, orientation courses, workshops, seminars and other programmes, for industry executives, developers of courseware, evaluator and other academic staff;
 - (m) To determine standards of admission to the various programmes with the approval of academic council;
 - (n) To make special provisions for students belonging to the state of Arunachal Pradesh or other states for admission in any course of the University or in a constituent college, affiliated college, off-campus centre, off-shore campus, regional centre or study centre; and as per Section 8(1);
 - (o) To Prescribe such course for Bachelor Degree, Master's Degree, Doctor of Philosophy, Doctor of Science and Research and such other degrees, diplomas, etc.;
 - (p) To provide for the preparation of instructional material, reference books, study material, including films, cassettes, tapes, video cassettes, CD, VCD, DVD and other Software;
 - (q) To create Industry Academia partnership by inviting industry in-campus and other university centres for mutual benefits ;
 - (r) To raise, collect, subscribe and borrow whether on the security of the property of the University, money for the purpose of the University;
 - (s) To enter into, carry out, vary or cancel contracts;
 - (t) To do all such acts or things as direct by Board of Governors;
 - (u) To do all things necessary or expedient the above powers;
 - (v) The other powers and functions of the Board of Management shall be such as may be prescribed by the Statutes ;
 - (w) The quorum for meeting of the Board of management shall be 8 (Eight) including Chairperson; State Govt. representative presence in the meeting shall be mandatory.

25. The Academic Council :

- (1) The Academic Council shall consist of the: -
 - (a) The Vice-Chancellor as Chairman;
 - (b) The Registrar as Secretary;
 - (c) Such other members as may be prescribed in the Statues (like Dean, HOD, Professors) ;
- (2) The Academic Council shall be the Principal academic body of the University and shall, subject to the provision of this Act, the Statutes and the rules, co-ordinate and exercise general supervision over the academic policies of the University;

26. The Finance Committee :

- (1) The Finance Committee shall consist of :-
 - (a) The Vice-Chancellor as Chairman;
 - (b) The Registrar as Secretary;
 - (c) The Finance Officer as Member;
 - (d) Nominee from Finance Deptt., GoAP (not below the rank of Deputy Secretary) ;
 - (e) Such other members as may be recommended by Sponsor;
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provision of this Act, Rules and Statutes, Coordinate and exercise general supervision over the financial matters of the University;

27. Other Authorities :

The constitution, powers and functions of the other authorities of the University shall be such as may be prescribed by the Statutes;

28. Proceedings not invalidated on account of Vacancy :

No Act or proceeding or any authority of the University shall be invalid merely reason of the existence of any vacancy or defect the constitution of the authority;

CHAPTER - 5**Statutes and Rules****29. Statutes :**

Subject to the provision of this Act, the statutes may provide for any matter relating to the University and staff, as given below:-

- (a) The constitution, powers and functions of the authorities and other bodies of the University as specified in the Act and such other authorities as may be constituted from time to time;
- (b) The operation of the endowment fund, the general fund and the development fund;
- (c) The terms and conditions of appointed of the Vice-Chancellor, the Registrar and the finance officer and their powers and functions;
- (d) The mode of recruitment and the conditions of service of the other officers, teachers and employees of the University;
- (e) The procedure for resolving disputes between the University and its offices, faculty members employees and students;
- (f) Certain abolition or restructuring of departments and faculties;
- (g) The manner of co-operation with other Universities or Institutions of higher learning;
- (h) The procedure for conferment of honorary degrees;
- (i) Provisions regarding grant of free-ship, sponsorships and scholarship;
- (j) Number of seats in different courses of studies and the procedure of admission of students to such courses;
- (k) The fee chargeable from students for various courses of studies;
- (l) Institution of fellowships, scholarships, studentships, freeships, medals and prizes;
- (m) Procedure for creation and abolition of posts;
- (n) Other matters which any be prescribed;

30. Statutes how made :

- (1) The first statutes framed by the Board of Governors shall be submitted to the state government for its approval; which may within Six months from the receipt of the Statutes give its approval with or without modifications;

31. Power to amend the Statutes :

- (1) The Statutes as stated in the Act may be amended or new Statutes may be added by the Board of Management which needs to be approved by Board of Governors;
- (2) The Board of Governors shall submit the new and amended Statutes to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications;

32. Rules :

Subject of the provisions to this Act, the rules may provide for all or any of the following matters namely :-

- (a) Admission of students to the University and their enrolment and continuance as such;
- (b) The courses of study to be laid down for all Degrees, Diplomas, Certificates, Charters and other Academic Distinctions of the University;
- (c) The award of Degrees, Diplomas, Charters, and other Academic Distinctions of the University;
- (d) Creation of new authorities of the University;
- (e) Accounting Policy and Financial Procedure;
- (f) The conditions of the award of Fellowships, Scholarships, Studentships, Medals and Prizes;
- (g) The conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators, and moderators;
- (h) The fee to be charged for the admission to the examinations, Degree, Diplomas, Certificates, Charters and other Academic Distinctions of the University;
- (i) Revision of Fees;
- (j) Alternation of number of seats in different courses and Programmes;
- (k) The conditions of residence of the students at all University or a constituent college or affiliated college;
- (l) Maintenance or discipline among the students of the University or a constituent college or affiliated college;
- (m) All other matters as may be provided under the Act;

33. Rules how made :

- (1) The Rules shall be made by the Board of Governors and shall be submitted to the State Government for its approval, which may within Six months from the date of receipt of the Rules, give its approval with or without modifications;

34. Power to amend rules :

- (1) The Board of Governors may make new additional Rules or amend or repeal the Rules with the approval of Visitor;
- (2) The Visitor shall approve the Statute, rules, ordinances, amendment, additional and deletion as and when there is a change.

CHAPTER - 6**Miscellaneous****35. Condition of Service of Employees :**

- (1) The first Vice-Chancellor shall be appointed by the Chancellor for 3 (Three) Years.
- (2) Every employee shall be appointed under a written contract, which shall be kept in the University and a copy of which shall be furnished to the employee concerned;
- (3) Disciplinary action against the students/ employees shall be governed by procedure prescribed in the Statutes;

36. Right to appeal :

Every employee or student of the University or of a constituent college, shall notwithstanding anything contained in this Act, have a right to appeal within such time as may be prescribed, to the Board of Management against the decision of any officer or authority of the University or of the Principal of any such college, and thereupon the Board of Management may confirm modify or change the decision appealed against;

37. Provident Fund and Pension :

The University shall constitute for the benefit of its employee such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be prescribed;

38. Disputes as to constitution of University authorities and bodies :

If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor or whose decision thereon shall be final;

39. Constitution of Committees :

Any authority of the University mentioned in section 18, may constitute a committee of such authority, consisting of such members as such authority may deem fit and having such powers as the authority may deem fit;

40. Filling of Casual Vacancies :

Any casual vacancy among the members, other than *ex-officio* members, of any authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he/she fills would have been a member;

41. Protection of action taken in good faith :

No suit or other legal proceedings shall lie against any officer or other employee of the University for anything, which is done in good faith or intended to be done in pursuance of the provision of this Act, the Statutes or the Rules & Regulations;

42. Transitional Provision :

Notwithstanding anything contained in any other provisions of this Act and the Statutes:-

- (a) The First Vice-Chancellor shall be appointed by the Chancellor and the said officer shall hold office for a term of three years;
- (b) The First Registrar and the First Finance Officer shall be appointed by the Chancellor who shall be hold office for a term of three years;
- (c) The First Board of Governors shall hold office for a term not exceeding three years;
- (d) The First Board of Management, the First Finance Committee and the First Academic Council shall be constituted by the Chancellor for a term of three years;

43. Endowment Fund :

- (1) The Sponsor shall establish an endowment fund of rupees three crores in form of FDR in favour of University; pledged to the State Government, opened in a nationalized bank.
- (2) The University shall have power to utilize interest earned out of the endowment fund in such a manner as may be prescribed;
- (3) The University may transfer any amount from the general fund or the development fund to endowment fund, Excepting in the dissolution of the University, in no other circumstances can any money be transferred from the endowment fund for other purposes;
- (4) Not exceeding 75 percent of the incomes received from the endowment fund shall be used for the purpose of development work of the University. The remaining 25 percent shall be reversed in to endowment fund;

44. Admissions :

- (1) Admission in the university may be made on the basis of merit or in any other manner as the academic council may decide.
- (2) Merit for admission in the University may be determined either on the basis of marks or grade obtained in the qualifying examination and achievements in co-curricular and extra-curricular activities or on the basis of marks or grade obtained in the entrance examination conducted at the State level either by an association of the universities conducting similar courses or any other manner,
- (3) Reservation in admission to the University for Scheduled Castes, Scheduled Tribes and other backward classes, women and handicapped persons shall be provided as per the approval of the board of management.

45. Fee structure :

The University may prepare its fees structure and send it for approval to the State Govt. from time to time.

The committee shall consider the fees structure prepared by the University and if it is satisfied that the proposed fees is-

Sufficient for:-

- (i) Generating resources for meeting the recurring expenditure of the University; and
- (ii) The saving required for the further development of the University; it may approve the fees structure.

46. General Fund :

- (1) The University shall establish a general fund to which the following amount shall be credited namely;
 - (a) All Fees which may be charged by the University;
 - (b) All sums received from any other sources;

- (c) All contributions made by the Sponsor;
- (d) All contributions/ donations made in this behalf by any other person or body, which are not prohibited by any law for the time being in force;
- (2) The funds credited to the general fund shall be applied to meet the following payments, namely;
 - (a) The repayment of debts including interest charges there to incurred by the University for the purposes of this Act, the Statutes and the rules made thereunder;
 - (b) The upkeep of the assets of the University;
 - (c) The payment of the cost of audit of the fund created under section 41;
 - (d) Meeting the expenses of any suit or proceedings to which University is a party;
 - (e) The payment of salaries and allowance of the officers and employees of the University, members of the teaching and research staff, and payment of any Provident Fund contributions, gratuity and other benefits to any such officers and employees, members of the teaching and research staff;
 - (f) The payment of travelling and other allowances of the members of the Board of Governors, the Board of Management, Academic Council, and other authorities so declared under the Statutes, Rules & Regulations of the University and of the members of any committee of Board appointed by any of the authorities of the University in pursuance of any provision of this Act or the Statutes or the rules made thereunder;
 - (g) The payment of fellowships, freeships, scholarships, assistantships and other awards to students, research associates or trainees eligible for such awards under the Statutes or rules of the University under the provisions of this Act;
 - (h) The payment of expenses incurred by the University in carrying out the provisions of this University Act, and the Statutes or the rules & regulations made thereunder;
 - (i) The payment of cost capital not exceeding the privilege bank rate of interest, incurred by the Sponsor for setting up the University and investment made thereof;
 - (j) The payments of charge and expenditure relating to the consultancy work undertaken by the University in pursuance of the provision of this Act, and the statutes, and the rules made thereunder;
 - (k) The Payment of any other expense including management fee payable to any organization charged with the responsibility of Managing the University on behalf of Sponsoring Body, as approved by the Board of Management to be an expense for the purpose of the University;

Provided that no expenditure shall be incurred by the University in excess of the limits for total recurring expenditure and total non- recurring expenditure for the years as may be fixed by the Board of Management without the prior approval of the Board of Management;

Provided further that the General fund shall be applied for the object specified under sub- sections (2) with the prior approval of the Board of Management of the University;

47. Development Fund :

- (1) The University shall also establish a development fund to which the following funds shall be credited, namely:
 - (a) Development fees which may be charged from students;
 - (b) All sums received from any other source for the purpose of the development of the University;
 - (c) All contributions made by the Sponsor;
 - (d) All contributions/donations made in this behalf by any other person or body which are not prohibited by any law for the time being in force;
 - (e) All incomes received from the endowment fund;
- (2) The funds credited to the development fund from time to time shall be utilized for the development of the University;

48. Maintenance of Fund :

The funds established under section 41, 42 and 43 shall be regulated and maintained in such manner as may be prescribed by Statutes;

49. Annual Report :

- (1) The annual report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval;
- (2) The Board of Governors shall consider the annual report in its meeting and may approve the same with or without modifications;
- (3) A copy of the audited annual report duly approved by the Board of Governors shall be sent to Visitor and the State Government on or before December 31 following close of the financial year in March 31 each year;

50. Account and Audit :

- (1) The annual accounts and balance sheet of the University shall be prepared under the direction of Board of Management and all funds accruing to or receive by the University from whatever source and all amount disabused or paid shall be entered in the accounts maintained by the University;
- (2) The annual accounts of the University shall be audited by a Chartered Accountant, who is the member of Institution of Chartered Accountants of India, to be appointed by the Board of Management on mutually agreeable terms for a period of three years;
- (3) A copy of the Annual Accounts and Balance Sheet together with the audit report shall be submitted to the Board of Governors on or before December 31 following close of the financial year in March 31 each year;
- (4) The annual accounts, the balance sheet and the audit report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the Visitor and the State Government along with its observation thereon on or before December 31 each year;
- (5) In the event of any material qualification in the report of the Auditors, the State Government may issue directions to the University, and such directions shall be binding on the University;

51. Mode of Proof of University Report :

- (1) A copy, receipt, application, notice, order, proceeding or resolution of any authority or committee of the University or other documents in possession of the University of any entry in any register duly maintained by the University, if certified by the registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution of document or the existence of entry in the register and shall be admitted as evidence of the matters and the transactions therein recorded where the original therefore would, if produced, have been admissible in evidence;
- (2) University shall abide by the UGC (Returns of Information by Universities) Rules, 1979;

52. Power of State Government to call the information and records :

- (1) It shall be duty of the University or any authority or officer of the university to furnish such information or records relating to the administrative or finance and other affairs of the university as the State Government may call of.
- (2) The Statement Government, it is of the view that there is a violation of the Act or the Statutes or Ordinance made hereunder may issue such directions to the university under section 53 as it may deem necessary.

53. Dissolution of University :

- (1) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least 6 (Six) months' notice in writing to the State Government and it shall ensure that no new admissions to the University are accepted during the notice period;
- (2) On identification of mismanagement, maladministration, in-discipline, failure in the accomplishment of the objects of University and economic hardships in the management systems of University, the State Government would issue directions to the management system to the University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would Vest in the State Government;
- (3) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor;
- (4) On receipt of the notice referred to in Sub-Section (1), the State Government shall in consultation with the regulatory bodies make such arrangements for administration of the University for the proposed date of dissolution of University by the Sponsor and until the last batch of Students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes;

54. Expenditure of the University during dissolution :

- (1) The expenditure for administration of the University during the taking over Period shall be borne out of its endowment fund, management fund, the general fund or the development fund;
- (2) If the funds referred to sub-section (1) are not sufficient to meet the expenditure of the University during the taking or period of its management, such expenditure may be met by disposing of the Properties or Assets of the University, by the Sponsor and State Government;

55. De-recognition of the university by the State Government :

- (1) Where the State Government receives a complaint that the university is not functioning in accordance with the provision of this Act, it shall require the university to show cause within such time, which shall not be less than two months referring a copy of the complaint as to why the university should not be de-recognized.

- (2) If upon receipt of the reply of the university to the notice given under sub-section(1) the State Government is satisfied that a prima-facie case of mismanagement or violation of the provision of this act in the functioning of the University is made out, it shall order such enquiry as it deem necessary.
- (3) For the purpose of an inquiry under sub-section(2) that State Government shall by notification, appoint an officer or authority as the enquiring authority to enquire into allegation of violation of the provision of this Act.
- (4) Every inquiring authority appoint under sub-section(3) shall while performing its functions under this Act have all the powers of Civil Court under the code of civil procedure, 1908 trying a suit and in particulars in respect of the following matters, namely:-
 - (a) summoning and enforcing the attendance of any witness and examining him on oath;
 - (b) requiring the discovery and production of any documents;
 - (c) requisitioning any public record or copy thereof from any office;
 - (d) receiving evidence on affidavits;
 - (e) any other matters which may be prescribed.
- (5) If upon receipt of the inquiry report, the State Government is satisfied that the university has violated any provision of this Act, it shall direct the university to make necessary improvement and suggest for proper implementation of the provision of this Act.
- (6) If it is observed that the university is violating the Act continuously for three times the State Government may derecognize the university with prior approval of the University Grant Commission.
- (7) During the period of the management of the university under sub-section(6) the State Government may utilized the permanent endowment fund, the general funds or the development fund for the purpose of the Management of the affairs of the University. If the funds of the university are not sufficient to meet the requisite expenditure of the university, the State Government may dispose of the assets or the properties of the university to meet the said expenses.
- (8) Every notification under sub-section (6) shall be laid before house (s) of the State Legislature, before implementation.

56. Status of Assets/Liabilities on Dissolution/De-recognition :

All assets and properties including permanent endowment fund, general fund or any other fund and also the liabilities of the university will belong to the Trust in case of dissolution of the university under any clause mentioned herein above in the act.

57. Laying of Statutes and Rules :

Every Statutes or rules made under this Act shall as soon as may be after it is made will be submitted to state education department;

The Statutes and Rules may be published in the State Gazette.

58. Removal of Difficulties :

- (1) If any difficulty arises in giving effect to the provisions to this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty;
- (2) Provided that no notification, order under sub- section (1) shall be made after the expiration of period of three years from the commencement of this Act;
- (3) Every order made under sub-section (1) shall as soon as may be after it is made, be laid before the State Legislature;

59. Power to make rules :

- (1) The Competent Authority of the university may make rules for all or any of the provisions of this Act, as may be deemed expedient, to carry out the provision of the Act.
- (2) All rules made under this Act shall be laid before the Legislative Assembly as soon as it is made.

60. Power of the State Government to issue direction on policy matters :

The State Government may issue such directions from time to time to the university on policy Matters not inconsistent with the provision of this Act as it may deem necessary. Such directions shall Be complied with by the University.

61. Saving :

Notwithstanding contained in this Act, all rules, orders, notifications, schemes, bye laws, regulations, circulars, office memorandum issued by the State Government in pursuance of the Arunachal Pradesh and other constitution of higher education (establishment and regulation) Act, 2010 (No. 6 of 2010) shall Mutatis Mutandis apply to the university until the same is superseded by the state government.

SCHEDULE-I**Infrastructure****1. Building :****(i) Administrative Block :**

(a) Number & Category of Units :	10
Category of Units	No. of Units
Reception	01
Chancellor Office	01
Vice Chancellor Office	01
Registrar Office	01
Finance and Chief Accounts Officer's Office	02
Conference Hall	01
Controller of Examination	01
Examination record room	02

(ii) Academic Block :

(a) Number & Category of Units :	52
Category of Units	No. of Units
Law Department	01
Management Department	02
Science & Technology	05
Allied Health Science	01
Biotech/Bioinformatics	01

2. Faculty :

Professor	as per UGC norms
Associate Professor	as per UGC norms
Assistant Professor	as per UGC norms
Other Staff	20

3. Academic Facilities :

Category	No. of Units
(i) Library : Number of Books : Law	1000
(subjectwise & categorywise) : Management	1100
Science & Technology	1500
Bio informatics/Biotechnoloty :	300

Laboratory Materials available with the institute are of research grade. These laboratory materials will be used by Post Graduate, Under Graduate and research students.

(ii) Reading room: Availability of : Reading Room :	1
Reading material (number Reading Material :	50
Category / frequency) Daily Newspaper	10
(Hindi/English)	
Weekly Magazine :	6
Fortnightly Magazine :	10
Monthly Magazine:	20
Quarterly Magazine	4

These are on the subject of General Knowledge/Information and on subjects taught.

(iii) Other facilities :	Broad Band Internet facility room;
(iv) Healthcare/Medical facilities with a Doctor;	

4. Facilities for Co-curricular Activities :

(i) Indoor facilities :	Badminton,	Table Tennis,
	Chess,	Carom Board.
(ii) Outdoor Facilities :	Volleyball,	Football,
	Hockey,	Cricket,
	Basketball,	Swimming
	Horse riding,	Shot put
	Discuss,	Lawn Tennis.

SCHEDULE- II

Disciplines in which university shall undertake study and research

1. The nomenclature of the Degree, Diploma that would be conferred by the University under different Colleges/Schools shall be as follows :-

5.1. Arts and Social Sciences :

1. Bachelor of Arts (Pass & Honours)
2. Master of Arts in History
3. Master of Arts in Political Science
4. Master of Arts in Public Administration
5. Master of Arts in Economics
6. Master of Arts in Sociology
7. Master of Social Work

5.2. Law & Public Policy :

1. Bachelor of Law
2. Bachelor of Law or BA LLB (Integrated)
3. Master of Law
4. Doctor of Philosophy (Law)

5.3. Commerce and Management :

1. Bachelor of Commerce (Pass & Honours)
2. Master of Commerce
4. Masters of Philosophy (M. Phil)
5. Doctor of Philosophy (Ph.D)

5.4. Institute of Education :

1. Diploma in Primary/Elementary Education
2. Bachelor of Education (B.Ed)
3. Bachelor of Arts and Bachelor of Education
4. Bachelor of Commerce and Bachelor of Education
5. Bachelor of Science and Bachelor of Education
6. Bachelor of Physical Education
7. Master of Education
8. Master of Physical Education
9. Master of Philosophy (M.Phil)
10. Doctor of Education (Ph.D)

5.5. Engineering & Applied Sciences :

1. Bachelor of Technology in Electronics & Communication Engineering
2. Bachelor of Technology in Electronics & Telecommunication Engineering
3. Bachelor of Technology in Civil
4. Bachelor of Technology in Electrical Engineering
5. Bachelor of Technology in Chemical Engineering
6. Bachelor of Technology in Textile Engineering
7. Master of Chemical Engineering
8. Master of Town Planning
9. Master of Textiles
10. Diploma in Mechanical Engineering
11. Diploma in Civil Engineering
12. Diploma in Chemical Engineering
13. Diploma in Electrical Engineering
14. Diploma in Computer Engineering
15. Diploma in Textiles Engineering
16. Doctor of Philosophy

5.6. Science and Technology :**Bachelor of Science in :**

1. Botany/Zoology/Chemistry/Mathematics/Statistics
Physics/Electronics/Geology/Geography/Hotel Management.

Master of Science in :

1. Botany/Zoology/ Bio-chemistry/Bio-informatics/Bio-Technology/Geography/Hotel Management
2. Master of Philosophy
3. Doctor of Philosophy

5.7. Agriculture & Veterinary Science :

1. Bachelor of Science in Agriculture
2. Bachelor of Science in Horticulture
3. Bachelor of Science in Home Science
4. Bachelor of Veterinary Science
5. Master of Science in Agriculture
6. Master of Science in Horticulture
7. Master of Science in Home Science
8. Master of Veterinary Science
9. Doctor of Philosophy.

5.8. Bio-Technology, Pharmacy & Para Medical Sciences :

1. Bachelor of Pharmacy
2. Bachelor in Hospital Management
3. Bachelor in Human Nutrition
4. Bachelor in Medical laboratory Technology
5. Bachelor in Occupational Therapy
6. Bachelor in Physiotherapy
7. Bachelor of Science in Nursing
8. Master of Pharmacy

5.9. Computing & Information Technology :

1. Bachelor of Technology in Computer Science & Engineering
2. Bachelor of Technology in Information Technology
3. Bachelor of Engineering in Electronics and Tele Communications
4. Bachelor of Engineering in Telecommunication Engineering
5. Bachelor of Computer Application
6. Bachelor of Science in Computer Science
7. Bachelor of Science in Information Technology
8. Master of Science in Information Technology
9. Master of Science in Computer Science
10. Master of Computer Application
11. Master of Technology in Information Technology
12. Master of Philosophy
13. Doctor of Philosophy

5.10 Environmental Science :

1. Bachelor of Science in Environmental Science
2. Bachelor of Science in Environmental Resource Management
3. Post Graduate Diploma in Environmental Science
4. Master of Science in Environmental Science
5. Master of Science in Environmental Resource Management.

5.11. Institute of Design Engineering & Architecture :

1. Bachelor of Architecture
2. Bachelor of Architectural Technology & Construction
3. Master of Architecture
4. Doctorate Programme
5. Diploma in Interior Design

5.12. Business & Management :

1. Master of Business Administration (Integrated with BBA)
2. Master of Business Administration
3. Master of Business Administration in Marketing
4. Master of Business Administration in Insurance
5. Master of Business Administration in Banking
6. Master of Business Administration in Human Resource Mgt.
7. Master of Business Administration in Finance
8. Master of Business Management
9. Post Graduate Diploma in Human Resource Mgt.
10. Master of Philosophy
11. Doctor of Philosophy

5.13. Management Sciences :

1. Bachelor of Business Administration
2. Bachelor of Business Management

5.14. Oriental Medicine :

1. Bachelor of Ayurvedic Medicine
2. Bachelor of Ayurvedic Medicine & Surgery
3. Acharya
4. Alankar

5.15. Institute of Dental Sciences :

1. Bachelor of Dental Surgery
2. Masters of Dental Surgery

5.16. School of Distance Learning and Continuing Education :

1. B.A (Open University) with different Specializations
 2. B.A. /B. Com (General)
 3. B.A./ B.Com (Computers)/ B.B.M.
 4. Master of Education
 5. Master of Arts (Informal/Open University) with different Specializations
 6. Master of Commerce (Informal/Open University)
 7. B.Sc. Environmental Science
 8. Bachelor of Science (Mathematics)
 9. M.A. (English, Telugu, Hindi, Sanskrit, Economics, Political Science, History, Public Administration, Sociology).
 10. Bachelor of Journalism
 11. Master of Journalism
 12. M.Com & M.A. /M. Sc. Math
 13. M. Sc. Environmental Science
 14. Master of Human Resource Management
 15. Master of Business Administration (Marketing / Insurance)
 16. Master of Computer Application
 17. Bachelor of Computer Application
6. Provided that a subject/field of study/branch of learning shown under a college/ school/ Institute may be offered another college/school/ Institute of this university whether specified herein or established in future.
7. It is further provide that the following faculties viz. Faculty of information Technology, Faculty of Management Studies, Faculty of Bio-Informatics and Medical Technology, Faculty of Arts and Social Sciences, Faculty of Agricultural Science, Faculty of Environmental Sciences, Faculty of Applied Sciences, Faculty of Home Science, Faculty of Oriental Medicine, Faculty of Physical Education, Faculty of medical Sciences Communication, Education, Faculty of Commerce, Faculty of Veterinary Science, Faculty of Pharmaceutical Sciences, Faculty of Alternative Medicine/Medical systems/ Sciences, Faculty of Journalism shall be offered by the University in addition to the faculties that may come into existence in future.

8. The University may establish as many additional colleges and Institutions imparting education in specified fields as may be necessary to meet the requirement emerging through new areas of Studies.

Cooperation and Collaboration with other University and Institution of Higher Education.

1. The University shall seek cooperation and collaboration with the existing Universities and Institute of Higher Education, industrial/business houses/companies/anybody corporate/society/trust/Association/co-operative Society/NGO/Govt. Semi- Govt. organizations/public sector undertakings any other organization/individual (s), India and abroad and execute Memorandum of Understanding (MoU) detailing extent and areas of cooperation and collaboration mutually agreed upon.
2. The University shall not open its Study Centers as mentioned in the statutes, in various Parts of the country and abroad, to Promote Higher Education in emerging and traditional fields of studies.
3. The University may collaborate with Universities and Institutes of Excellence engaged in Higher Education in foreign countries for the award of their Degree in India.
4. The Institution/College/Society/Trust desirous of establishing Off-Campus Programme Centers/Study Centers or admission help and information counselors shall furnish the details in the prescribed form along with adequate documentary evidence.

G. S. Meena, IAS
Secretary to the
Government of Arunachal Pradesh,
Itanagar.



The Arunachal Pradesh Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 129, Vol. XXIX, Naharlagun, Wednesday, April 27, 2022, Vaisakha 7, 1944 (Saka)

GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 26th April, 2022

No. Law/Legn-11/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE GLOBAL UNIVERSITY ARUNACHAL PRADESH (AMENDMENT) ACT, 2022 (ACT NO. 12 OF 2022)

An
Act

to amend the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017).

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows: -

- Short title and commencement :** (1) This Act may be called the Global University Arunachal Pradesh (Amendment) Act, 2022.
(2) It shall come into force on the date of its publication in the Official Gazette.
- Amendment of Section 14:** In the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017), (hereinafter referred to as the Principal Act), in section 14, for the existing entries in clauses (a), (b), (c), (d), (e), (f) and (g), the following shall be *inserted*-
“(a) “The Visitor;
(b) The Chancellor;
(c) Pro-Chancellor;
(d) The Vice-Chancellor;
(e) The Pro-Vice-Chancellor;
(f) The Registrar;
(g) The Finance Officer; and
(h) Such other officers as may be declared by the statutes to be authorities and officers of the University.”
- Amendment of Section 15 (1):** In the Principal Act, in sub-section (1) of section 15, the words “with the prior approval of the Visitor” appearing in the last part of the sentence shall be deleted.
- Amendment of Section 21:** In the Principal Act, sub-sections (4), (5), (6) and (7) of section 21 shall be deleted.
- Savings:** Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.